

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Miscellaneous Application No. 821/2021 in MA 2120/2020
in W.P.(C) No. 1443/2019

S SHANKAR Petitioner(s)

VERSUS

THE ELECTION COMMISSION OF INDIA Respondent(s)

(FOR ADMISSION and IA No. 65896/2021 - EXTENSION OF TIME)

Date : 22-06-2021 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE HEMANT GUPTA
HON'BLE MR. JUSTICE ANIRUDDHA BOSE
(VACATION BENCH)

For Applicant(s) Mr. P.S.Narasimha, Sr. Adv.
Mr. M.P. Parthiban, AOR

For Petitioner(s) Mr. P.Wilson, Sr. Adv.
Mr. K.V.Jagdishvaran, Adv.
Mrs.G.Indira, AOR

For Respondent(s) Mr. D.Kumanan, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Mr. P.S.Narasimha, learned senior counsel appearing for the Election Commission of India concedes that the tenure of the local bodies had come to an end in 2018-19. This Court has granted four months' time to delimit the nine newly constituted districts in accordance with law and thereafter hold elections for their panchayats at the village intermediate and district levels on 6.12.2019. Instead of four months' time, the respondents have taken a little more than eighteen months and now seeks 6

months' time to complete the exercise of conducting elections.

We grant extension of time till 15th September, 2021 to complete the entire process including publication/notification of election schedule and the result thereof before 15th September, 2021 as the constitutional mandate to conduct elections in the time bound manner cannot be defeated in this manner.

Miscellaneous Application stands disposed of.

(ANITA MALHOTRA)
COURT MASTER

(DIPTI KHURANA)
COURT MASTER